

in view of the Christmas, etc., it came about that the consensus in the Committee was that it should be taken up on the 23rd. This was the unanimous decision of the Business Advisory Committee. Therefore, the Report of the Business Advisory Committee has been presented to the House.

It is true, as my hon. friend, Mr. Kanwar Lal Gupta said—I do not know whether he is going to take part in the rally—there will be some hon. members who would like to take part in the rally. But the schedule of the House has to be decided upon primarily, with regard to the business of the House in the House. Extraneous considerations have only a certain degree of importance and not an overriding predominant importance. Therefore, I am not in a position to accept the amendment of the hon. Members, and I would appeal to him, in the circumstances, to withdraw his amendment.

MR. CHAIRMAN: Mr. Kanwar Lal Gupta, do you press for it?

SHRI KANWAR LAL GUPTA: I seek the permission of the House to withdraw it.

MR. CHAIRMAN: Has he the permission of the House to withdraw it?

HON. MEMBERS: Yes.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

“That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 21st December, 1978.”

The motion was adopted.

14.25 hrs.

RE. MATTERS UNDER RULE 377

MR. CHAIRMAN: Before we go to the legislative business, there is a big list of notices under rule 377.

SHRI RAVINDRA VARMA: Sir, at 3 O' Clock, Private Members' business will be taken up. As far as the Government is concerned, there is an Appropriation Bill which is a very important item of the financial business before the House. I would suggest that the Appropriation Bill may be taken up first and disposed of.

MR. CHAIRMAN: Is that the pleasure of the House?

HON. MEMBERS: Yes.

MR. CHAIRMAN: We now take up the Appropriation Bill.

SHRI S. NANJESHA GOWDA (Hassan): In Karnataka, the people are killed and shot. Should not I tell that to this House? (*Interruptions*). The goondas are moving about throughout the city, throughout the State. Should not I tell that to this House. (*Interruptions*).

MR. CHAIRMAN: Nobody is writing off your right to have 377. The 377 programme is not cancelled. That is what I want to say. (*Interruptions*). No, not postponed: I have not said that.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have a point of order. This Appropriation Bill concerns various Ministries and it includes the Ministry of Food and Agriculture. Why is it we cannot see the Minister of Food and Agriculture present here? (*Interruptions*.)

You cannot answer about the functioning of the Indian Council for Agricultural Research, Mr. Patel, you cannot answer about the Export Promotion Council's functioning. I would be making specific charges.... (*Interruptions*).

MR. CHAIRMAN: There is a list of about eight persons. I think everybody will get a chance. I assure you that those whose names are there under 377 will be given a chance.

SHRI JYOTIRMOY BOSU: I have given a written note: I must get time to cover each and every point that I have written about.

MR. CHAIRMAN: How much time do you expect?

SHRI JYOTIRMOY BOSU: I want half-an-hour.

MR. CHAIRMAN: No, that is not possible. (*Interruptions*).

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): Sir, I
beg to move:

"That the House proceed to give
priority to the Appropriation Bill
377 later."

MR. CHAIRMAN: The question is:

"That the House proceed to give
priority to the Appropriation Bill
and take up matters under Rule
377 later."

The motion was adopted.

12.27 hrs

APPROPRIATION (No. 5) BILL, 1978

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): I move*

"That the Bill to authorise pay-
ment and appropriation of certain
further sums from and out of the
consolidated Fund of India for the
services of the financial year
1978-79, be taken into considera-
tion."

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise pay-

ment and appropriation of Certain
further sums from and out of the
Consolidated Fund of India for
the services of the financial year
1978-79, be taken in to Considera-
tion."

Mr. Bosu, Please cooperate and
try to give a chance to those who are
waiting for 377.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): Then we will have
to stop doing home-work ! I have
given notice indicating the points.
Otherwise, you should dictate a list
of points and send it: why make the
House a circus for all these gim-
micks? We can't deal with economic
issues: agriculture is going to the
dogs and...

MR. CHAIRMAN: Instead of argu-
ing about that, please go ahead and
be brief.

SHRI JYOTIRMOY BOSU: Sir,
the Janata Government's main mani-
festo showed a definite promise for
growth of agriculture and its allied
areas, but we are disappointed. Now,
Mr. Patel understands industrial in-
terests, but does he understand agri-
cultural interests? Firstly, speaking
of cash crop growers—growers of
tobacco, growers of jute, growers of
sugarcane, growers of cotton—what is
the condition of those people this
year? I will give you some quotations
from the Report. In regard to raw
jute, the percentage variation over
the preceding years.....
Mr. Patel, have you ever heard about
these things?

SHRI H. M. PATEL: You need not
even elaborate. I will give the ans-
wers.

SHRI JYOTIRMOY BOSU: Will
you be able to?

SHRI H. M. PATEL: I will, com-
pletely.

*Moved with the recommendation of the President.